



**File No. 25/02/2023-NCLT
NATIONAL COMPANY LAW TRIBUNAL**

6th Floor, Block-3,
CGO Complex, Lodhi Road,
New Delhi- 110003
Dated: 27th January 2023

ORDER

In supercession of National Company Law Tribunal (NCLT)'s order dated 02.08.2016 and 14.11.2017, and in exercise of the powers conferred on the Hon'ble President under the Act and the Rules, in particular Rule 16(f) of NCLT Rules 2016 and in terms of Section 432 of the Companies Act, 2013 read with Rule 51 & Rule 124 of NCLT Rules 2016, the following Dress Code is prescribed:

(i) For President and Members:

- (a) The dress of the President and Members shall be long trousers (White/Black, Black Striped or Grey), National Dress with a white shirt and collar band with a black coat/buttoned up black coat.
- (b) In the case of a Female President or a Member, the dress shall be a sober coloured saree, national dress and collar band with a black coat/buttoned up black coat.

(ii) For Legal Practitioner:

The Dress Code for Legal practitioner shall be as per the Code prescribed under the Bar Council of India Rules under Section 49(1)(gg) of the Advocates Act, 1961.

(iii) For Authorised Representative:

Every Authorised Representative viz. Chartered Accountant, Company Secretary, Cost Accountant shall appear in his/her professional dress, if any prescribed under their respective code of conduct; and if there is no such dress code prescribed;

- (a) A male member shall wear a sober coloured dress or a National dress with a buttoned up coat, or a Coat with tie.
- (b) In case of a female member, the dress shall be a sober coloured saree or formal National dress. A suit or buttoned up coat is optional.

(iv) For IRP/RP/Liquidator:

- (a) In case of a male member, the dress shall be a sober coloured dress or a National Dress, a suit or buttoned-up coat and tie.
- (b) In case of a female member, the dress shall be a sober coloured saree or national dress. A suit or buttoned up coat is optional.

(v) For parties in person:

Parties appearing in person before NCLT shall be properly dressed in any national dress and in sober colour.

- (vi) All the parties are directed to observe the above to maintain the dignity and decorum of the Tribunal.

This issues with the approval of Hon'ble President, NCLT.

Buwasprabhu
27-01-2023
Registrar, NCLT

Copy to:-

1. P.S. to Hon'ble President, National Company Law Tribunal, New Delhi.
2. Hon'ble Members, National Company Law Tribunal.
3. Secretary, National Company Law Tribunal, New Delhi.
4. JR/DR/AR of National Company Law Tribunal, Principal Bench, New Delhi/Kolkata/Mumbai/Chennai/Ahmedabad/Allahabad/Bengaluru/Chandigarh/Guwahati/Hyderabad/Jaipur/Cuttack/ Kochi/Amaravati/Indore.
5. PS to Director, (Sh. Amar Singh Meena) Ministry of Corporate Affairs, New Delhi.
6. NCLT web site/ Notice Board.
7. The Institute of Chartered Accountants of India, ITO, New Delhi.
8. The Institute of Company Secretaries of India, Lodhi Road, New Delhi – 110003.
9. The Institute of Cost Accountants of India, Lodhi Road, New Delhi-110003
10. Corporate Law Adviser, 158, Basant Enclave, Palam Road, New Delhi-110057.
11. All Bar Councils.